

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

RAJYA SABHA
UNSTARRED QUESTION NO. 1841
TO BE ANSWERED ON 6TH MARCH, 2020

CENTRAL SHARE TO STATES UNDER NFSA

†1841. SHRI OM PRAKASH MATHUR:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether Government proposes to release the central share under National Food Security Act (NFSA) to the States; and
- (b) if so, the details thereof?

A N S W E R

MINISTER OF STATE FOR MINISTRY OF CONSUMER AFFAIRS, FOOD &
PUBLIC DISTRIBUTION
(SHRI DANVE RAOSAHEB DADARAO)

(a) & (b): Clause (d) of sub-Section (4) of Section 22 of the National Food Security Act, 2013 provides for assistance to the State Governments/ Union Territories in meeting the expenditure incurred by them towards intra-State movement, handling of foodgrains and margins paid to fair price shop dealers, in accordance with such norms and manner as may be prescribed by the Central Government. Accordingly, Central Government has notified the Food Security (Assistance to States Governments) Rules, 2015 under the Act. These Rules inter-alia provide for norms of expenditure and pattern of Central sharing.

As and when proposals/ claims for expenditure incurred by the State Governments/ Union Territories towards intra-State movement, handling of foodgrains and margin paid to fair price shop dealers are received from the States/Union Territories, the same are examined and if found in order funds are released to States/Union Territories.
